

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

**Review Application No. 15 of 2020 in
Company Appeal (AT) (Insolvency) No. 1504 of 2019**

IN THE MATTER OF:

Anubhav Anilkumar Agarwal

...Appellant

Versus

Bank of India & Anr.

...Respondents

Present:

For Appellant: Mr. Ranjit Kumar, Senior Advocate with Mr. Abhijeet Sinha, Mr. Himanshu Satija and Mr. Shaishir Devatia, Advocates.

For Respondents: Mr. Sumesh Dhawan, Ms. Vatsala Kak, Mr. Aditya Dewan, Mr. Siddharth Chechani and Ms. Savita Nangare, Advocates for R-1

Mr. Sumant Batra, Mr. Sashwat Anand and Niharika Sharma, Advocates with Mr. Debashish Nanda, IRP for R-2.

O R D E R

(Through Virtual Mode)

19.10.2020: This Review Application was taken up for consideration today pursuant to the order dated 15th October, 2020 passed by the Hon'ble Apex Court in Civil Appeal No. 3412/2020 by virtue whereof this Appellate Tribunal has been directed to decide the review at the earliest not later than two weeks from today.

Heard Shri Ranjit Kumar, Senior Advocate representing the Review Applicant in part. Hearing could not be concluded. Since this Appellate Tribunal is observing a break w.e.f 21st October, 2020 upto 1st November, 2020 with only

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two working days intervening in between, with the consent of learned counsel for the parties, the matter is directed to be listed for further hearing on 2nd November, 2020 at 2.00 P.M.

Meanwhile, the Committee of Creditors will not approve any Resolution Plan(s) till the next date of hearing.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Shreesha Merla]
Member (Technical)**

AR/gc